

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 17502/2019

(Arising out of impugned final judgment and order dated 01-10-2018 in SA No. 918/2009 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

PREM NARAYAN MISHRA

Respondent(s)

(IA No.91909/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.91910/2019-EXEMPTION FROM FILING O.T.

IA No. 91909/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 91910/2019 - EXEMPTION FROM FILING O.T.

IA No. 139280/2019 - EXEMPTION FROM FILING O.T.)

Date : 07-09-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Harish Pandey, AOR
Mr. Alok Kr. Pandey, Adv.

For Respondent(s) Ms. Vijay Lakshmi, Adv.
Mr. V. N. Raghupathy, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the
learned counsel for the respondent seeking
adjournment, list the matter after two weeks.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR